

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH
NEW DELHIO.A. No.
TAXXNXX

240 OF

1991

DATE OF DECISION 4-10-1991Mr. Jayantibhai Haribhai Parmar Petitioner
and others.Mr. K. K. Shah, Advocate for the Petitioner(s)

Versus

Union of India and Others. RespondentMr. Jayant Patel. Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P. S. Habeeb Mohammed : Administrative Member

The Hon'ble Mr. R. C. Bhatt : Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

1. Mr.Jayantibhai Haribhai Parmar,
2. Mr.Mohanbhai Shakrabhai Makwana,
3. Mr.Parshottam Dooshabhai Vankar,
4. Sarababen Zinabhai Parmar.

C/o.Mr.Kiran K.Shah,Advocate,
3, Achalayatan Society Div.II,
Behind Memnagar Fire Station,
Navrangpura,
Ahmedabad.

...Applicants.

(Advocate : Mr.K.K.Shah)

Versus

1. Union of India,
Notice to be served through
Ministry of Communication Department of Post,
Dak Bhavan,
Sansad Marg,
New Delhi.
2. Chief Post Master General,
Gujarat Circle,
Ahmedabad.
3. Chief Post Master,
G.P.O.,
Ahmedabad.

... Respondents.

(Advocate : Mr.Jayant Patel)

O.A.No.240 Of 1991.

CORAM : Hon'ble Mr.P.S.Habeeb Mohammed : Administrative Member

Hon'ble Mr.R.C.Bhatt : Judicial Member

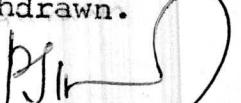
ORAL ORDER

Date : 4th Oct.1991.

Per : Hon'ble Mr.R.C.Bhatt : Judicial Member

Learned advocate Mr.K.K.Shah, for the applicants submits that the applicants want to withdraw the application unconditionally. Hence learned advocate Mr.Mukesh Patel, for Mr.Jayant Patel, and Mr.E.A.Samuel for Mr.P.M.Raval, for the respondents have no objection. Hence, the applicants allowed to withdraw unconditionally. Hence, the application is dismissed as want of prosecution. No order as to costs. The application is disposed of as withdrawn.


(R.C.Bhatt)
Judicial Member


(P.S.Habeeb Mohammed)
Administrative Member

(4)

D.A./240/91

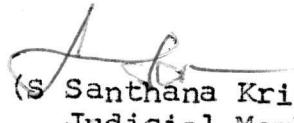
Date	Office Report.
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16.7.1991

Present : Mr. K.K. Shah, learned counsel for the applicant

Mr. M.R. Raval for Mr. P.M. Raval, learned counsel for the respondents.

The matter is wrongly listed today. Notice is mentioned to have been issued and served on 10.7.1991. Adjourned.


(S. Santhana Krishnan)
Judicial Member


(M.M. Singh)
Adm. Member

*Mogera

11.9.1991

Present : None for either party.

Resp Submitted
Rejoinder not
filed as per
this order
PO Box 510
3-X-91

Though the reply has been filed and is said to have been served to the other side, no rejoinder has been filed. The applicant is allowed further 10 days time to file rejoinder. If the rejoinder is not filed within the aforesaid period, it will be presumed that the applicant does not wish to file rejoinder. List on 4.10.1991.


(R.C. BHATT)
Member (J)


(P.C. JAIN)
Member (A)

*Ani.